

**IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR
BEFORE
HON'BLE SHRI JUSTICE RAMKUMAR CHOUBEY**

ON THE 14th OF OCTOBER, 2025

CRIMINAL REVISION NO.5699 OF 2024

SHIVRAM BAGHEL

VERSUS

SUNAMA BAGHEL AND OTHERS

Appearance:

Shri Paritosh Trivedi – Advocate for the petitioner.

Shri M.M. Jaiswal – Advocate for the respondent No.1

ORDER

This revision petition under Section 438 read with Section 442 of Bhartiya Nagrik Suraksha Sanhita, 2023 (for brevity "B.N.S.S., 2023.") has been filed by the petitioner against the order dated 16.10.2024 passed by the Principal Judge, Family Court, Seoni in MJCR No.213/2023 whereby the learned Family Court has rejected the application filed by the petitioner for calling handwriting expert with regard to the document Ex.NA-3.

2. It is revealed from the impugned order that the document in question has already been admitted in evidence as Ex.NA-3, if it is required then an appropriate prayer be made by way of filing an application before the Family Court for examination and cross-examination of witness with regard to the said document.

3. So far as the present revision petition is concerned the impugned order is interlocutory in nature, therefore, the revision petition is not maintainable against the same.
4. The revision petition is dismissed being not maintainable.

(RAMKUMAR CHOUBEY)
JUDGE

Vin*